

HIGH COURT OF BOMBAY

C I R C U L A R

It is hereby informed to the Advocates / Litigants / Parties-in-person at the **Principal Seat at Bombay** and its benches at **Nagpur, Aurangabad and High Court of Bombay at Goa** that the High Court of Bombay **has now migrated to E-filing Module 3.0.**

As the earlier e-Filing Module (2.0) is completely closed by the Hon'ble e-Committee, the cases which are made compulsory to be filed in Electronic Form by way of earlier Orders / Circulars, will be accepted in Electronic Form only under the new e-Filing 3.0 Module.

The cases e-Filed under e-Filing Module (2.0) and allotted with Filing Number / Lodging Number in the CIS prior to 12.8.2024 have been migrated to the New e-Filing (3.0) Module.

The cases filed under e-Filing Module (2.0), but **not allotted** with Filing Number / Lodging Number before Migration, are not migrated in the new e-Filing Module (3.0). Such cases need **to be filed afresh** by the concerned Advocates / parties in person under the new e-Filing Module (3.0).

The new e-Filing Module(3.0) can be accessed by using the following link.

<https://filing.ecourts.gov.in/pdedev/>

The video tutorials are published by the Hon'ble e-Committee and are made available on the public platform. The link is shared herewith :-

https://youtube.com/playlist?list=PL8E_yWOGJOLKJVglKxy_kVZzuPK29n_Kc&si=u-VaHon7v-KK4Z7N

In the event of any problem which remains unresolved despite of going through Manual and Help Videos, the stakeholders may e-mail to tech.assist@bhc.gov.in. (For Advocates- e-mail must contain Bar Enrollment Number, e-Filing Number / case Number with relevant screenshot/s)

Dated 16th August, 2024

By Order

Sd/-
(S. B. Bhansali)
Prothonotary and Sr. Master
High Court, O.S. Bombay.

Sd/-
(H.M. Bhosale)
Registrar(Judicial-I)
High Court, A.S. Bombay